

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT – IV**

35. I.A. 1880/2022  
IN  
C.P. (IB)/292(MB)2021

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.05.2023**

Name of the Parties: M/s. Ventura Metal and Alloys  
VS  
Shree Radhe Metaliks Private Limited

SECTION 43 & 44 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

**The Court is convened through Video Conference.**

1. Mr. Suraj Sharma, Ld. Counsel for the RP present. Mr. Amir Arsiwala, Ld. Counsel for the Respondent.
2. Ld. Counsel for the Applicant seeks time to file rejoinder to the reply filed by the Respondents on 12.05.2023. Two weeks' time is granted to file rejoinder. Ld. Counsel for the Applicant objects to the reply having been filed beyond considerable time.
3. Ld. Counsel for the Respondent clarifies that the delay for filing reply occurred because of incorrect Email ID on being on record. However, considering the conduct of the Respondents this court feels it appropriate to impose a cost of Rs.10,000/- to be paid in the Bharatkosh account.
4. List this matter **12.07.2023**.

**Sd/-**

**PRABHAT KUMAR**  
**Member (Technical)**

/NP/

**Sd/-**

**KISHORE VEMULAPALLI**  
**Member (Judicial)**